

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. IV**

Appeal No. E/691/2012-EX(SM)

[Arising out of Order-in-Appeal No. IND/CEX/000/APP/474 dated 16.12.2011, by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Indore].

M/s. Girnar Fibres Ltd.

....Applicants

Vs.

C.C.E. Indore

....Respondent

Appearance:

None present for the Appellants

Shri R.K. Mishra, DR for the Respondent

CORAM:

Hon'ble Shri V. Padmanabhan, Member (Technical)

Date of Hearing: 23.01.2017

FINAL ORDER NO. 51921/2017-EX(SM)

Per V. Padmanabhan:

None appeared on behalf of the appellants nor any application for adjournment is on record.

2. Heard Shri R.K. Mishra, DR for the respondent/Revenue.
3. It seems that the assessee is not interested in pursuing his appeal.
2. It may mention that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.
3. In view of the above, the appeal is dismissed for default.

[Dictated and Pronounced in the open Court]

**(V. Padmanabhan)
Member (Technical)**